

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) As stated in the reply to Question No. 493 on 14th June, 1967 a Committee for reviewing the working of Wage Boards was constituted by the National Commission on Labour. The Report of the Committee has not yet been submitted to the Commission.

(b) Does not arise.

HINDI VERSION OF CONSTITUTION

196. **SHRI K. N. PANDEY :** Will the Minister of LAW be pleased to state :

(a) whether doubts have arisen over the legal validity of the Hindi version of the Constitution; and

(b) if so, what are the difficulties ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN) : (a) The legal validity of the authorised and authenticated Hindi version of the Constitution has not been challenged in any court so far.

(b) Does not arise.

RETRENCHMENT IN M/s. BIRD & Co.

197. **SHRI K. N. PANDEY :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether thousands of workers employed by M/s. Bird and Company have been retrenched recently; and

(b) if so, the action taken by Government in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). The matter falls in the State sphere and the Government of India have no information.

DEMAND OF TELEPHONES IN DELHI

198. **SHRI K. N. PANDEY :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the demand for telephones in Delhi has increased to many thousands; and

(b) if so, the steps taken to meet the demand for telephones in full at an early date ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) Expansion of the telephone system in Delhi has been planned keeping in view the resources and equipment likely to be available for the purpose. It is proposed to add 65,000 lines during the IV Plan period.

WHIPS CONFERENCE, SIMLA

199. **SHRI K. N. PANDEY :**
SHRI ISHAQ SAMBHALI :
SHRI KANWAR LAL GUPTA :
SHRI S. M. BANERJEE :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether a Conference of Whips of different States was held in Simla in October, 1967;

(b) the decisions taken at the Conference; and

(c) the reaction of Government thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) :

(a) Yes, Sixth All India Whips Conference was held at Simla from 4th to 6th October, 1967.

(b) A copy of the recommendations adopted at the Conference is placed on the Table of the House. [*Placed in Library. See No. LT-1513/67.*]

(c) These recommendations are under consideration of the Government.

F.A.O. PROGRAMME FOR FOOD PRODUCTION RESOURCES

200. **SHRI S. R. DAMANI :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether India has asked for modifications in the F.A.O. programme for food production resources; and

(b) who are the members of the delegation to this conference ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The Delegation to the 14th Session of the F.A.O. Conference consists of two Ministers, eight officials and one non-official and is being led by the Minister for Food, Agriculture, Community Development and Cooperation. The Minister for Food and Revenue, Government of Madras, has been nominated as the alternate leader.

SURATGARH STATE FARM

201. SHRI JYOTIRMOY BASU :
SHRI NAMBIAR :
SHRI A. K. GOPALAN :
SHRI K. RAMANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether an agreement was arrived at between the workers and the management of the Suratgarh State Farm in February, 1967;

(b) if so, the broad details thereof;

(c) whether the agreement was implemented; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) Two memoranda of settlement were signed in February, 1967. The terms of the first were as follows :—

1. Reaffirming their faith in the Code of Discipline in Industry and the Industrial Truce Resolution, the parties agree to discuss and settle all differences mutually and amicably by 28-2-1967. Failing to arrive at a mutual settlement either of the parties may approach the Regional Labour Commissioner (C), Ajmer, who shall take such steps as he may deem fit to resolve the issues.

2. The Management agree to furnish a copy of the draft Grievances procedure to the Union by 16-2-1967 and the Union

will furnish their comments thereon to the Management by 23-2-1967. The parties will thereafter, meet together to finalise the Grievances procedure by 7-3-1967. Should there be no mutual agreement, the parties would refer the matter to the Regional Labour Commissioner (C), Ajmer by 15-3-1967 for finalisation of the draft and his decision thereon shall be final and binding on the parties.

3. The management shall issue the Identity Cards by 13-2-1967 to those workmen who have already supplied their photographs to the administration for the purpose. All the remaining workmen will be supplied with Identity Cards within 7 days of the receipt of their photos by the Management.

4. The Management agree to grant compensatory leave to such workers as have been refused such leave, within a period of three months. The Management further agree to grant compensatory leave in lieu of work on Sundays and Holidays in consultation with the workmen concerned.

5. The Suspension Order of Shri Murchu Mal shall be revoked with immediate effect and he shall be taken on duty with effect from 10th February, 1967.

6. The Union agrees not to resort to strike.

7. The parties shall report implementation of the settlement to the Deputy Chief Labour Commissioner (C), New Delhi by 20th March, 1967.

The terms of the second settlement were as follows :—

1. Shri Kanoji Lal, Daily Paid Labourer, shall be taken back in employment with effect from 10th February, 1967.

2. The intervening period from 20th January, 1967 to 9th February, 1967 shall be treated as authorised absence without wages.

3. The parties shall report implementation of the settlement to the Assistant Labour Commissioner (Central), Ajmer by 28th February, 1967.

(c) and (d) All the terms have since been implemented.